

History of events in the case of M/S Nakoda Marbles vs Color Home Developers Private Limited.

S.No	Date and Day Time	Events and History
1	02-09-2021 Thursday	NCLT Order IA 993/2019 appointing me as IRP
2	03-09-2021 Friday 03-39 p.m	NCLT Order received by mail
3	04-09-2021 Saturday 02-59 p.m	Mail received from the counsel of the Operational Creditor C. Rekha kumari stating that the matter had already been settled between the parties to dispute and a Joint Memo along with Withdrawal Petition was also filed on 10/8/2021 before the Registry. The Registry has duly acknowledged the receipt of Joint Memo and Withdrawal Petition, by giving proper acknowledgement. The matter was also listed before the Hon'ble Bench and it was also represented that the matter had been settled between the parties and we were directed to file a memo and in pursuance to the direction, we had filed a memo before the Registry. The copy of Joint Memo and Withdrawal Petition is attached herewith. The order has been passed without taking note of the Joint Memo filed by both the parties. We are extremely sorry for the inconvenience caused to you and request you not to proceed further based on the order dt.2/9/2021. We will take further steps in this regard before the Hon'ble Tribunal. Kindly furnish your Mobile Number.
4	05-09-2021 Sunday 09-00a.m	Counsel of the Operational Creditor / Applicant, submitted the following Documents for verification and confirmation of the e-mail on 04-09-2021, sent by her. The documents submitted are listed below <ol style="list-style-type: none"> 1. Copy of the Memo Filed by the Applicant/ Counsel for Operational Creditor to withdraw the petition No IBA/993/2019 filed before NCLT which was duly acknowledged on 10-08-2021. 2. Copy of the Joint Memo of Compromise duly signed by the Operational Creditor and the Corporate Debtor for full and final settlement dated 09-08-2021
5	06-09-2021 Monday 11.00 a.m.	I visited NCLT Registry and confirmed that the operational creditor has filed the Withdrawal application of their petition filed under IBC on 09-08-2021 and it was duly acknowledged by NCLT

6	06-09-2021 Monday	Uploaded in IBBI portal about the assignment and also CIRP unknowingly With in 4 days) Since the settlement has already taken place well before the NCLT Order I come to know that I have to file application under Rule 12 A application for withdrawal of the petition and had not given public notice.
7	08-09-2021 Wednesday 11-00 a.m.	I have submitted Form No 2, conveying my consent to accept the Assignment through the e-mail at 11-15 p.m to NCLT Chennai
8	10-09-2021 Friday 11-54 p.m	Application under section 12A of the Code has been filed vide Transaction ID is 3300550338102021 (e-filing)
9	21-09-2021 Tuesday 11-30 a.m.	I have submitted physical copy of application under Rule No 12 A and other related documents at 11-54 a.m. to the Honorable NCLT Chennai under Acknowledgement No 4064. The index of items submitted to NCLY is also enclosed herewith.
10	21-09-2021 Tuesday 11-30 a.m.	Filed the Status Report of events to the honorable AA as directed in the NCLT Order IBA 993/2019
11	28-09-2021 Tuesday	IA (IBC) / 985 (Che)/2021 In IBA 993/2019 was the new case no allotted and the hearing was on 14-10-2021.
12	14-10-2021 and on 26-10-2021 10-35 a.m.	The hearing was postponed to 26-10-2021 and I appeared as IRP in the Virtual Court and the IA / 985 (CHE) was p/2021 was allowed and IBA 993/2019 was closed. The Board of Directors of the Corporate Debtors were restored with their powers. The RP is disposed of his liability. (Order copy enclosed)